

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 53/TT/2016**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member**

**Date of Order : 7.7.2017**

**In the matter of**

Corrigendum to order dated 27.1.2017 in Petition No. 53/TT/2016.

**And In the matter of:**

Approval of transmission tariff from COD to 31.3.2019 of Asset-I: 11 nos. of OPGW links under Central Sector of 789.635 km; Asset-II: 3 nos. of OPGW links under Central Sector of 112.886 km; and Asset-III: 5 Nos. OPGW links under Central Sector of 527.751 km under the project Fiber Optic Communication System in ER under expansion of wide-band communication network in Eastern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

**And in the matter of:**

Power Grid Corporation of India Limited  
"Saudamini", Plot No.2,  
Sector-29, Gurgaon -122 001

**.....Petitioner**

**Vs**



1. NTPC, NTPC Bhawan,  
Core-7, Scope Complex,  
7, Institutional Area, Lodhi Road,  
New Delhi-110003.
2. National Hydro Power Corporation (NHPC) Ltd.,  
NHPC Office Complex,  
Lodhi Road, New Delhi-110003.
3. Orissa Hydro Power Corporation Ltd.,  
Burla Power House, Dist. Sambalpur, Burla-768017.
4. Mejia Thermal Power Station,  
DVC, P.O., MTPC,  
Bankura District -722183.
5. West Bengal State Electricity Distribution Co. Ltd.,  
Bidyut Bhawan, 8th Floor (A Block),  
Block DJ, Salt Lake City,  
Kolkata- 700091.
6. Bihar State Electricity Board,  
Vidyut Bhawan, Bailey Road, Patna- 800001.
7. Grid Corporation of Orissa Ltd.  
Vidyut Bhawan, Janpath,  
Bhubaneshwar-751007.
8. Power Department, Government of Sikkim,  
Gangtok-727102.
9. Jharkhand State Electricity Board,  
Engineering Building, HEC Township,  
Dhurwa, Ranchi-834004.
10. Damodar Valley Corporation  
DVC Tower, VIP Road, Kolkata-700054.
11. Powerlinks Transmission Ltd.,  
Vidyut Nagar, P.O. Satellite Township,  
Siliguri-734015.

.....Respondents



## **ORDER**

In para 9 of order dated 27.1.2017 in Petition No.53/TT/2016, it was inadvertently recorded that CMD's approval is required only when the asset in question is ready for commissioning and the corresponding upstream and downstream assets are not commissioned and not in the case of OPGW links like instant assets. This inadvertent error is sought to be rectified in terms of Regulation 103A of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999. Accordingly, the last sentence in para 9 of order dated 27.1.2017 shall be read as under:-

“As regards BSP(H)CL's contention regarding non-submission of approval of CMD for the instant assets, it is observed that as per the 2014 Tariff Regulations, the CMD's approval is not required in the case of communication system.”

2. All other terms of the order dated 27.1.2017 remains unchanged.

sd/-  
**(Dr. M.K. Iyer)**  
Member

sd/-  
**(A.S. Bakshi)**  
Member

sd/-  
**(A.K. Singhal)**  
Member

sd/-  
**(Gireesh B. Pradhan)**  
Chairperson

